

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 10/SM/2017

Subject : Non-compliance of the provision of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009.

Date of Hearing : 6.9.2018

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Respondents : Teestavalley Power Transmission Limited (TPTL)

Parties present : Sh. Tarun Johri, Advocate, TPTL
Shri Ankur Gupta, Advocate, TPTL
Ms. Swapna Seshadri, Advocate Dans Energy
Shri Piyush Shandilya, TPTL
S. K. Bhowmick, TPTL

Record of Proceedings

Learned counsel for Teestavalley Power Transmission Limited (TPTL) submitted that pursuant to the intervention of the Central Government, Ministry of Environment, Forest and Climate Change has granted forest clearance for the portion of line passing through forest in the State of West Bengal which was intimated to the Petitioner on 2.9.2018. Learned counsel submitted that Teesta III-Kishanganj transmission line is likely to be completed by October, 2018. Learned counsel sought permission to place all the relevant documents on record.

2. After hearing the learned counsel, the Commission directed TPTL to submit on affidavit, on or before 20.9.2018, the progress report of implementation of 400 kV D/C Teesta III Kishanganj transmission line including all documents.

3. Subject to the above, the Commission reserved the order in the Petition.

By order of the Commission

**Sd/-
T. Rout
Chief (Law)**